

(a) the details of the land and office space purchased by NMDFC for office purposes since the inception of his Ministry, State-wise with particular reference to Uttar Pradesh and Delhi along with the amount paid therefor;

(b) whether NMDFC has purchased office space in SCOPE building, Laxmi Nagar, Delhi;

(c) if so, the details of amount paid and the procedure adopted for purchase of the same along with the present status thereof and the maintenance charges being paid by NMDFC; and

(d) the details of rent being paid by NMDFC for the present office?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHIED): (a) to (c) Since inception of the Ministry, no land has been purchased by National Minorities Development and Finance Corporation (NMDFC) till date. However, in Delhi, NMDFC has purchased space for its office in SCOPE Minar, Laxmi Nagar. An amount of Rs. 6.30 crore was paid to M/s Paradeep Phosphates Ltd. as per the rates fixed by the Standing Conference of Public Enterprises (SCOPE), with the approval of the Board of Directors of NMDFC and the Administrative Ministry. An amount of Rs. 7,87,500 was also paid as transfer charges to SCOPE. At present, the purchased space is being furnished by Central Public Works Department. NMDFC is paying maintenance charges as applicable.

(d) NMDFC is paying monthly rent of Rs. 1,76,211 for its present office.

#### **Corporate frauds**

4092. SHRI MOHD. ALI KHAN:

SHRI N.K. SINGH:

SHRIMATI T. RATNA BAI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether according to KPMG Fraud Survey Report, 2010, corporate frauds in India are increasing;

(b) if so, the facts and details thereof;

(c) whether Government, in view of increase in corporate frauds, has since taken any effective steps to check such frauds; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHIED): (a) to (d) The Ministry of Corporate Affairs has not got conducted any survey

relating to frauds, by KPMG. However, an elaborate regulatory framework is already in place under the Companies Act, 1956 as well as the regulations of other agencies like Securities and Exchange Board of India, Enforcement Directorate, Central Bureau of Investigation, etc. to deal with corporate frauds. The Government is empowered to inspect the books of accounts of the companies and also to investigate their affairs under the Companies Act, 1956. This Ministry has implemented MCA-21, e-Governance project which has increased the transparency as the data available in the public domain can be viewed by any person.

#### **National fellowship for minority students**

4093. SHRI NAND KUMAR SAI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has made allocations to various States under the scheme of National Fellowship for students of the minority community;

(b) if so, the details of funds allocated and utilized during 2009-10 under the said scheme in various States; and

(c) the details of funds allocated under the said scheme in the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) University Grants Commission (UGC) is the nodal agency for implementing the scheme. Rs. 14.90 crore were placed with UGC for implementing the scheme in 2009-10. No expenditure was incurred during 2009-10 as the scheme was launched on 22.12.2009 and the advertisement inviting applications was issued on 06.03.2010.

(c) Provision of Rs.30 crore has been made in the budget for the financial year 2010-11.

#### **Reports of Committee of Secretaries on Islamic Banking**

4094. SHRI SABIR ALI: Will the Minister of MINORITY AFFAIRS be pleased to state the details of the report submitted by the Committee of Secretaries to the Prime Minister on Islamic Banking?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): The information is being collected and will be laid on the Table of the House.